

**CBI Vs Sudhir KumarJain & Ors.**

**CC No. 368/2019**

**01.10.2020**

**Present: None.**

An application seeking return of FDR and another application seeking replacement of FDR with bail bond moved by A-6 has been received on court-email ID. Same be checked and registered.

Notice of the application be issued to HIO, PP CBI as well as applicant through e-mail IDs/WhatsApp for **08.10.2020**.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

**ANIL**  
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**SISODIA**

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by ANIL KUMAR  
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Date:  
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**(Anil Kumar Sisodia)**  
**Special Judge (PC Act), (CBI)-07,**  
**Rouse Avenue Courts, New Delhi**  
**01.10.2020**

**CBI Vs M.K. Menon & Ors.**

**CC No. 2/2019**

**01.10.2020**

**Present:** Sh. A. K. Kushwaha, Ld. PP for CBI.  
Sh. Ankit Bhatia, Ld. Proxy Counsel for Sh. Madhav  
Khurana, Ld. Counsel for A-2, A-4 & A-5.  
A-3 K. C. Aggarwal with Sh. Mudit Jain, Ld. Counsel for A-3.  
Sh. G.K. Seth and Ms. Geetanjali Sharma, Ld. Counsels for  
A-8  
Sh. Pavan Narang, Ld. Counsel for A-11.  
Proceedings against A-1 M.K. Menon, A-6 L.K. Sinha, A-10  
Yashpal Narang and A-12 Rashid Jilani have already  
abated.  
A-7 Lalit Virmani and A-9 Sanjeev Sharoff have been  
discharged vide order dated 4.6.2016.

The matter has been taken up through video conferencing using  
CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Part arguments on behalf of CBI heard.

Put up for further final arguments by Ld. PP on **05.10.2020**.

On the request of Ld. PP for CBI, copy of this order sheet be  
also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for  
uploading on the official website.

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Date: 2020.10.01  
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**(Anil Kumar Sisodia)**  
**Special Judge (PC Act), (CBI)-07,**  
**Rouse Avenue Courts, New Delhi**  
**01.10.2020**

**CBI Vs. Deepak Talwar & Ors.**

**CC No. 337/2019**

**IA No. 9/2020**

**01.10.2020**

**Present: Sh. A. K. Kushwaha, Ld. PP for CBI with IO Insp.  
Dharmendra Singh and Umesh Kaushik.**

**Sh. Nitesh Rana, Ld. SPP for applicant/ED.**

**Sh. Tanveer Ahmed Mir, Ld. counsel for A-1, A-5 & A-6.**

**A-2 Yasmin Kapoor with Sh. Kshitij Kumar, Ld. counsel.**

**A-3 Maya Puri with Sh. Abhishek Ghai, Ld. counsel.**

**Sh. Ravinder Singh, Ld. counsel for A-4.**

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

In this case ED has filed an application for transfer of this case to the court of Ms. Anuradha Shukla Bhardwaj Ld. Spl. Judge (PC Act)(CBI) where the complaint filed by ED under PML Act is pending adjudication for 1<sup>st</sup> week of December.

Ld. PP for CBI request for more time for filing reply to the application.

Ld. counsel for A-4 submits that he has not been provided copy of the application moved by ED. Let the same be provided to him through his e-mail ID today itself.

Ld. counsels for other accused persons also seek time to file reply to the application.

Contd.....2/-

-: 2 :-

Reply to the application by filed by CBI within 10 days on the court e-mail ID with advance copy to the Ld. counsels for accused persons through their e-mail IDs, thereafter, reply to the application be filed by the accused persons within next 10 days on the court e-mail ID.

Put up for consideration on **21.10.2020**.

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

**ANIL**  
**KUMAR**  
**SISODIA**

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by ANIL KUMAR  
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**(Anil Kumar Sisodia)**  
**Special Judge (PC Act), (CBI)-07,**  
**Rouse Avenue Courts, New Delhi**  
**01.10.2020**